

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

R.A. NO.121/2002  
in  
O.A. NO.1885/2001

(12)

This the 23rd day of May, 2002.

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Raj Pal

... Applicant

-versus-

Union of India & Ors.

... Respondents

O R D E R ( By Circulation )

Hon'ble Shri V.K.Majotra, Member (A) :

Applicant has filed this application seeking review of order dated 16.4.2002 in OA No.1885/2001. It has been contended that the aforesated order was passed without taking into consideration Annexures A-5 and A-6 as well as the appointment of Shri Rajbir Singh who was junior to applicant in a Group 'D' post. We have perused Annexures A-5 and A-6. Vide Annexure A-5 applicant had requested respondents to consider him for appointment on the post of Mazdoor and Vide Annexure A-6 respondents have reinstated applicant for compassionate appointment to the post of Mazdoor. Shri Rajbir Singh had specifically applied for the post of Chowkidar and not Mazdoor, therefore, the contention of applicant is not tenable.

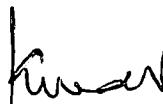
2. We have gone through the review application. We find that the orders in question have been passed after taking into consideration the entire pleadings,

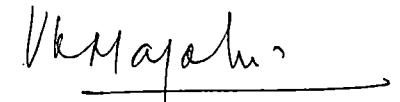
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entire documents on record and interest of justice.  
Accordingly, this review application is dismissed, in  
circulation.

  
( Kuldip Singh )  
Member ( J )

  
( V.K. Majotra )  
Member ( A )

/as/